

National Company Law Tribunal

Allahabad Bench

CP NO. 11/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE COMPANY Soil & Enviro Industries Pvt. Ltd V/s M/s. Lakshmi Cotsyn Limited

SECTION OF THE COMPANIES ACT/I & B CODE: 439 of The Companies Act, 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Diptiman Singh	Advocate	Petitioner	D Singh.
2.	Ankit Kumar Singh	PCS	Respondent	Ankit

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Sh. Diptiman Singh Advocate for the petitioner. Sh. Ankit Kumar Singh PCS for the respondent company. The learned petitioner counsel pointed out such that a proper notice was earlier issued by the Hon'ble High Court to the respondent party in the present company petition. Hence, in such circumstances the present petition is ~~adventently~~ ^{inadvertently} transferred to this Court under the Provision of Section 434(1) of the Companies Act 1956. Hence, such needs rectification by remitting the matter back to the Hon'ble High Court.

Since, there is an order from the Hon'ble Single Bench of the High Court dated 21st August, 2017 for transferring the present case to this Bench of NCLT. Hence, this Bench is expected to proceed further in accordance with law in the matter.

Notwithstanding, the above, petitioner is at liberty to move an appropriate application before the Hon'ble High Court by pointing out such procedural aspects and may seek for appropriate direction in the matter and as well as suitable guidance to this Court.

The matter to be listed on 22nd December, 2017.

Dated:07.12.2017

H.P. Chaturvedi, Member (Judicial)

Typed by:
Md. Zaid
(Stenographer)